

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-16/137(ND)/2017

In the matter of :

Intelligrape Software Pvt. Limited

....PETITIONER

SECTION :

Under Section 441 (92, 96 & 129)

Order delivered on 04.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: Ms. Sakshi Vashisth, Co. Secy.

For the Respondent

:

ORDER

Learned Counsel for the applicant is present and states that an application has been filed for the restoration of the petition which was dismissed on 25.8.2017. However, a copy of the said dismissal order dated 25.8.2017 has not been annexed by the applicant along with the said documents filed along with the application seeking for its restoration.

Ld. Counsel for the applicant is directed to file a copy of the dismissal order within a period of one week.

In the meanwhile, the Bench Officer is also directed to verify and trace out the same from the records and produce the same, if any.

Post the matter on 25.10.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
04.10.2017